

(b) if so, which are the defaulting ports where the above settlement has not been implemented; and

the steps Government propose to take to give effect to the said settlement?

THE MINISTER OF SURFACE TRANSPORT (SHRI K. P. UNNIKRISHNAN): (a) Wage Settlement from 1-1-1988 does not contain any specific clause regarding Attendance Allowance. Wage Revision Committee for Port and Dock Workers at Major Ports (1977) recommended that Attendance Allowance be paid uniformly in all major ports to such workers as were entitled to that allowance at that time at the rate of 1/60 of the monthly wage comprising basic pay and D.A. Accordingly such of the shore workers and dock workers in the Major ports who were then eligible for Attendance Allowance, are being paid Attendance Allowance as per the Committee's recommendation, taking into account the increase in wages effected from time to time.

(b) The cargo handling workers in Paradip and New Mangalore Ports were not under the employment of the respective Port Trusts during 1977 and as such the recommendation of the Wage Revision Committee regarding Attendance Allowance does not cover them.

(c) Do not arise.

Alleged beating of policemen in Greater Kailash, New Delhi

3262. SHRI GHUFRAN AZAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to order a thorough probe into the alleged beating and handcuffing of a Sub-Inspector and a Head Constable at Greater Kailash, New Delhi during July, 1990;

(b) if so, the facts and details of the incident;

(c) whether the police officials involved in beating got false medical report from AIIMS; and

(d) if so, what action Government propose to take against the officials involved therein?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) and (b) The Delhi Police have reported that according to a complaint made to them, two officials of Delhi Police were stopped and abused by a beat constable of Police Station Greater Kailash and a personnel of Delhi Home Guards on the night of 25th July, 1990. When they objected to their behaviour, they were beaten up. They were subsequently joined by 4/5 other policemen and were taken to Police Station Greater Kailash where they were again beaten up and arrested in a false case. Commissioner of Police, Delhi has ordered an enquiry into the matter to be conducted by the Vigilance Branch of Delhi Police.

(c) No, Sir.

(d) Action against the concerned police officials will depend on the result of enquiry.

Visit of Chinese delegation to India

3263. SHRI SYED SIBTEY RAZI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether a high level Chinese official delegation has recently visited the country and had meetings with different Ministers;

(b) if so, the details of discussions held during their visit;

(c) whether this visit will open the way for bilateral developmental programmes between two countries;

(d) if so, the details thereof and if not, the reasons therefor;

(e) whether Government propose to send an official level delegation to China to further strengthen the relations between two countries; and

(f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI HARI KISHORE SINGH): (a) and (b) A delegation led by the Chinese Vice Minister of Finance, Mr. Chi Haibin, visited India from August 2-10-1990. The delegation had discussions with the Government departments concerned in the areas of finance, economy, banking, agriculture and planning.

Courtesy calls were made on the Vice President and the Finance Minister.

(c) and (d) The visit was essentially in the nature of a study tour and contributed to fresh insights on problems of development in both countries.

(e) and (f) Such visits are part of the process of enhancement of bilateral contacts between India and China in various fields for mutual benefit. Official level contacts with China are taking place from time to time.

Chinese suggestion for normalisation of relations between India and Nepal

3264. SHRI SHIV PRATAP MISHRA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether a message from Mr. Li Peng, the Chinese Prime Minister was handed over by Mr. Qi Yanjing, a senior Member of Chinese Communist Party and a close confidant of Mr. Li to the Prime Minister on or around 14th June, 1990 in the context of his successful talks with the Nepalese Prime Minister earlier;

(b) if so, whether the message suggested by any further steps towards normalisation of relations between Nepal and India; and

(c) what steps have been/are being taken in the light thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI HARI KISHORE SINGH): (a) No, Sir.

(b) and (c) Do not arise.

Passport forgers in Delhi

3265. DR. RATNAKAR PANDEY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a gang of passport forgers was busted in Delhi with the arrest of two persons in July, 1990; and

(b) if so, the details of the persons apprehended in connection therewith and the other findings of the investigation and enquiries in connection therewith, as to their *modus-operandi*, etc.?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY):

(a) and (b) No, Sir. Following information received the Delhi Police apprehended one Sada Sivam on 28th June, 1990 and 5 Indian passports bearing forged visa of Saudi Arabia and forged immigration stamps were recovered from his possession. A case FIR No. 489/90 u/s 420/466/468-IPC/13 Passport Act was registered at Police Station Rajouri Garden. A large number of forged passports, fake degrees, certificates etc. were also recovered from his rented premises in Tagore Garden, New Delhi. Subsequently, Delhi Police arrested his accomplice, Bashir and some forged documents were also recovered from his possession.

Fire-arm Licences to members of S.Cs.

3266. SHRI SHANTI TYAGI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are considering to issue licences for fire-arms